

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 15.09.2022

Appeal No. 557 of 2022

Vaibhav Dhadda

..... Appellant

Versus

Securities and Exchange Board of India

... Respondent

Mr. Kunal Katariya, Advocate with Mr. Sahebrao Wamanrao Buktare, Ms. Ashmita Goradia, Advocates and Mr. Ravi Vijay Ramaiya, CA i/b Shah & Ramaiya, Chartered Accountants for the Appellant.

Mr. Sumit Rai, Advocate with Mr. Manish Chhangani, Ms. Samreen Fatima, Advocates i/b The Law Point for the Respondent.

ORDER :-

1. Connect with Appeal No. 460 of 2022 Pranay Vaid vs. SEBI and list on October 17, 2022. In the meanwhile, the respondent may file a reply within two weeks from today. Rejoinder may be filed on or before the next date.

2. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on

the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.

Justice Tarun Agarwala
Presiding Officer

Justice M. T. Joshi
Judicial Member

Ms. Meera Swarup
Technical Member

15.09.2022
PTM